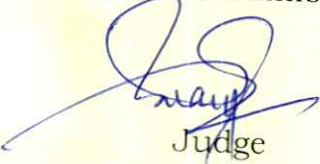



Case No. WP (C) No. 33/09

Serial No.	Date	Order (s) with Signature (s)
1	2	3
4.	20.04.2010 (Ghosh, CJ)	<p style="text-align: center;"><b>PRESENT:</b> HON'BLE THE CHIEF JUSTICE MR. JUSTICE BARIN GHOSH HON'BLE MR. JUSTICE S. P. WANGDI, JUDGE</p> <p>Present: Mr. A. Moulik, Sr. Advocate with Mr. Sudesh Joshi, Advocate for the petitioners. Mr. A.K. Upadhyaya, Sr. Advocate with Mr. D. Tewari, Advocate for respondent Nos. 1 to 3. Mr. B. R. Pradhan, Sr. Advocate with Ms. Yangchen D. Gyatso, Advocate for respondent No. 4.</p> <p style="text-align: center;">...</p> <p>Mr. A. Moulik, learned Senior Counsel appearing in support of the writ petitioners submits that this writ petition was filed by 3 petitioners and later it having been pointed out that such a writ petition may not be maintainable, 3 separate writ petitions have been filed by three petitioners and accordingly purpose of the present writ petition has been served. He has, therefore, instructions to seek permission to withdraw the present writ petition. Permission as sought for is granted.</p> <p>The writ petition is dismissed as withdrawn.</p> <div style="display: flex; justify-content: space-around; align-items: center;"> <div style="text-align: center;">  Judge         </div> <div style="text-align: center;">  Chief Justice.         </div> </div>

rsr/jks